## F.No.434/5/2001-CUS.IV

## Government of India Ministry of Finance (Department of Revenue) Central Board of Excise & Customs

## Subject: Movement of export cargo from one port to another by rail - reg. -

A reference has been received from the Container Corporation of India (CONCOR) requesting the Board to allow movement of export cargo by rail from one port to another. It has been stated that the proposed facility will increase competition among the various modes of transport, which in turn, will reduce transaction cost for exports.

2. The matter has been examined. It has been decided to allow movement of export cargo after its clearance at the originating port by rail to another port for export therefrom. The procedure for such movement will be similar to that being followed for movement of export cargo from the ICDs to gateway ports. Thus, under the proposed facility, all the documentation relating to Customs clearance of export goods and examination etc. will take place at the originating port. After clearance, cargo will be stuffed and sealed in containers in the presence of Customs. The drawback and other import incentives are to be paid/credited at the originating port. The documentation for movement of cargo from one port to another by rail will be same as is being undertaken in case of movement of cargo from ICDs/CFSs to gateway ports.

3. Difficulties, if any, in implementation of these instructions, may be brought to the notice of the Board. Kindly acknowledge receipt of this Circular.